

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/663/2021



Chandigarh, this the 30th of June, 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence at Bangalore)

Harpreet Singh, aged 36 years S/o Jaswant Singh, R/o Village Doomni Wala, P.O. SBS College Tehsil and District Ferozepur (Punjab). Pin code – 152004.

....Applicant

(BY: Sh. Jagdeep Jaswal, Advocate)

Versus

1. Union of India through Secretary, Ministry of Home Affairs, A Wing, Nirman Bhawan, New Delhi – 110 011.
2. Director, Intelligence Bureau, Ministry of Home Affairs, Government of India, 35 SP Marg, New Delhi – 110 021.
3. Joint Director, Subsidiary Intelligence Bureau, Ministry of Home Affairs, Government of India, Plot No. 1-B, Sector 19 A, Madhya Marg, Chandigarh-160 010.
4. Additional Director/E, Intelligence Bureau, Ministry of Home Affairs, Government of India, 35 SP Marg, New Delhi – 110 021.

... .Respondents

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Aggrieved by an order dated 17.06.2019 (Annexure A-2), issued by the disciplinary authority, the applicant preferred a



statutory appeal on 02.08.2019 (Annexure A-1). Since the appellate authority failed to take any decision over the said appeal within a reasonable time, therefore, the applicant under the compelling circumstances, gave a reminder letter dated 15.06.2020 requesting therein to decide his appeal. Even an application dated 21.08.2020 (Annexure A-3) was also moved by the applicant to know the status of his appeal. The said application was also followed by reminder letters dated 06.10.2020 and 04.05.2021.

2. Despite repeated reminders, the appellate authority has still not decided the applicant's pending appeal; this is the grievance of the applicant herein.

3. At the very outset, Sh. Jagdeep Jaswal, learned counsel for the applicant submitted that the applicant will be satisfied if the present Original Application is disposed of with a direction to respondent No. 1 to decide his pending appeal within a time frame.

4. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application, at the admission stage itself, without entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to respondent No. 1 to decide the applicant's pending appeal dated 02.08.2019 (Annexure A-1) and pass a reasoned



and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order.

6. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
Member (A)

(SURESH KUMAR MONGA)
Member (J)

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